

- (i) regrouping of the various business activities,
- (ii) rationalisation of manpower;
- (iii) financial restructuring and
- (iv) modernisation of facilities.

mendations of the Committee may entail the annual expenditure of the order of Rs. 20 crores approximately. The recommendations are being processed and decision thereon is likely to be taken shortly.

#### **Vacancies of Judges and Pending Cases in High Court/Supreme Court**

#### **Report of Anomalies Committee for Ex-Servicemen.**

913. SHRI M. RAMANNA RAI:  
SHRI RAM NAIK:

912. PROF. PREM DHUMAL: Will the PRIME MINISTER be pleased to state:

Will the PRIME MINISTER be pleased to state:

(a) whether the Committee appointed to recommend the removal of anomalies left in some categories of ex-servicemen who could not be benefited under the One Time Increase (O.T.I.) in Pension have submitted its report ;

(a) the number of vacancies of Judges in High Courts and Supreme Court of India as on date;

(b) if so, the details of its recommendation;

(b) the reasons for not filling up of such vacancies in time;

(c) whether the recommendations have been implemented; and

(c) the number of pending cases in various High Courts and Supreme Court as on March 31, 1993 ?

(d) if not, the reasons therefore and the time by which the relief is likely to be provided to these categories of the ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ):  
(a) The requisite information is given in *Statement I* attached.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (d) The committee has submitted its report to the Government. It has recommended grant of One Time Increase (OTI) in pension to certain categories of Defence pensioners who were not covered by the earlier orders. The recom-

(b) The process of consultation among the concerned constitutional authorities for filling up the existing vacancies is on and a number of appointments are expected to be announced very shortly.

(c) The information received from the Registries of High Courts/Supreme Court is given in the *Statement II* attached.